



2026:AHC:40895

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2695 of 2026

Raj Kumar Pandey

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Bhagwan Dutt Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri B.D. Pandey, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. Sri Manish Kumar, learned Standing Counsel has raised a preliminary objection on the ground that the order which is the subject matter of challenge has been passed by Regional Ayurvedic and Unani Officer, District Bahraich, thus this Court may not have territorial jurisdiction.
3. Confronted with the said legal and factual position, learned counsel for the writ petitioner seeks to withdraw the present writ petition with liberty to approach the Court having territorial jurisdiction over the matter.
4. The writ petition is **dismissed** as withdrawn with the aforesaid liberty.

February 24, 2026

N.S.Rathour

(Vikas Budhwar, J.)